

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 1110 of 2020

Sultan Singh & Ors. Petitioners

Versus

The State of Jharkhand through the Principal Secretary & Ors.

... .. Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For Petitioner : Mr. Prashant Pallav, Advocate
For the Resp.-State : Ms. Diksha Dwivedi, AC to AAG-I
For the Resp. No.4 : Mr. A. K. Mehta, Advocate

I.A. No.141 of 2021

09/09.09.2021 This interlocutory application has been filed for stay in further selection process pursuant to Advt. No.J.C.E.C.E.B./28/20-70 dated 21.11.2020. It has been submitted by Mr. Prashant Pallav, learned counsel for the petitioner that he is not pressing the I.A. No.141 of 2021 as it has become infructuous.

Accordingly, I.A. No.141 of 2021 stands dismissed as infructuous.

W.P.(S) No.1110 of 2020

Let the case to be listed under the heading "for Admission" on 28.10.2021.

(Dr. S.N. Pathak, J.)